

**WP(Crl) No. 13 of 2013**

**3.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Ms.SG Momin, Advocate, present for the petitioner.

Mr. R.Gurung, Govt. Advocate, present for the respondents.

Learned counsel for the respondents states that the counter affidavit is being filed during the course of the day.

Learned counsel for the petitioner prays for and is allowed 10(ten) days' time to file the rejoinder affidavit.

List after 10(ten) days.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 5 of 2014**

**3.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri R.Sahu, Advocate, present for the petitioner.

Shri S.Sen Gupta, Govt. Advocate, present for the respondents No. 1 and 2.

Shri J.Thangkhiew, Advocate, present for the respondents No. 3 and 4.

Learned counsel for the respondents No. 3 and 4 states that counter affidavit on behalf of respondents No. 3 and 4 has been filed in the Registry today.

Learned counsel for the respondents No. 1 and 2 prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 9 of 2014**

**3.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri KP Bhattacharjee, Advocate, present for the petitioner.

Shri S.Sen Gupta, Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 10 of 2014**

**3.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri D.Thamei, Advocate, present for the petitioner.

Shri H.Kharmih, Govt. Advocate, present for the respondents No. 1 and 2.

Learned counsel for the petitioner undertakes to supply the copies of the petition along with Annexures to the counsel of the respondents No. 1 and 2, who may file counter affidavit on behalf of said respondents within a period of four weeks.

List after four weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No.14 of 2014**

**3.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri KC Gautam, Advocate, present for the petitioner.

Shri KP Bhattacharjee, Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks along with connected WP(C) No. 278 of 2013.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 34 of 2014**

**3.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri HL Shangreiso, Advocate, present for the petitioner.

Shri VGK Kynta, Sr. Advocate, present for the respondents No. 1 and 2.

Shri. P.Nongbri, Advocate, present for the respondents No.3.

Learned counsel for the respondents pray for and are allowed further 2(two) weeks' time to file the counter affidavit.

List after 2(two) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 47 of 2014**

**3.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri A.Khan, Advocate, present for the petitioner.

Shri ND Chullai, Sr. Govt. Advocate, assisted by Shri KP Bhattacharjee, Govt. Advocate, present for the respondents No. 1, 2 and 3.

This matter is taken up today at the request of learned counsel for the petitioner.

Learned counsel for the respondents No. 1, 2 and 3 prays for and is allowed to seek instructions in the matter.

List this matter on 6-3-2014 for admission/orders.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 173/2013**

**3.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri SA Sheikh, Advocate, present for the petitioner.

Shri KP Bhattacharjee, Govt. Advocate, present for the respondents.

Respondents No. 1 to 3 have already filed their counter affidavit which is on the record.

Heard.

By means of this petition, the petitioner has challenged the constitution of the new Village Employment Council of Village Burirjhar of which respondent No. 4 is the Secretary.

Admit the petition.

Learned counsel for the petitioner states that no rejoinder affidavit is required to be filed against the counter affidavit filed on behalf of respondent No. 1 to 3. As far as service on respondent No. 4 is concerned, in view of the order dated 30-8-2013 passed by this court, the service appears to have been treated sufficient. No counter affidavit has been filed by said party.

List this writ petition before the appropriate bench for hearing.

**CHIEF JUSTICE**

S.Rynjah



**WP(C) No. 219/2013**

**3.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri R.Pyngrope, Advocate, present for the petitioners.

Shri S. Sen Gupta, Govt. Advocate, present for the respondents No.1 to 3.

Shri. P.N.Nongbri, Advocate, present for the respondent No. 4.

Learned counsel for the respondent No.4 prays for and is allowed 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks. Meanwhile, the petitioner is allowed to file the rejoinder affidavit to the counter affidavit filed on behalf of respondents No. 1 to 3.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 278/2013**

**3.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri KC Gautam, Advocate, present for the petitioners.

Shri S.Sen Gupta, Govt. Advocate, present for the respondents.

Heard.

Admit the petition.

List before the appropriate bench for hearing after 3(three) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 281/2013**

**3.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri Baby VL Ruatkimi, Advocate, present for the petitioner.

Shri. KP Bhattacharjee, Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 333 of 2013**

**3.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Ms. SG Momin, Advocate, present for the petitioner.

Mr. S. Dey, Advocate, present for the respondents No.1 and 2.

Learned counsel for the respondents No. 1 and 2 prays for and is allowed further 10(ten) days' time to file the counter affidavit.

List after 10(ten) days.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 335 of 2013**

**3.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri S.Dey, Advocate, present for the petitioner.

Shri KP Bhattacharjee, Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 353 of 2013**

**3.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Ms. K.Chisa, Advocate, present for the petitioner.

Mr. LD Choudhury, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 2(two) weeks' time to file the counter affidavit.

List after 2(two) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 396 of 2013**

**3.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. S.Sen, Advocate, present for the petitioner.

Mr. R.Gurung, Govt. Advocate, present for the respondents No. 1 to 4.

None present for respondent No.5.

Learned counsel for respondents No. 1 to 4 prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

**CHIEF JUSTICE**

S.Rynjah